

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 720/MP/2025

Subject : Petition under Section 62 (a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 11 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking in-principle approval for additional capital expenditure incurred towards utilization of ash by disposal through mine void filling, in terms of Ministry of Environment, Forest & Climate Change, Government of India Notification dated 31.12.2021.

Petitioner : NTPC Limited

Respondent(s) : MSEDCL and 6 others

Date of hearing : **10.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Akash Lamba, Advocate, NTPC
Shri Vedant Choudhary, Advocate, NTPC

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner, NTPC, submitted that the present petition has been filed seeking the in-principle approval of Rs. 390 crore as additional capital expenditure towards utilisation of ash by disposal through mine void filling in terms of the MOEF&CC notification dated 31.12.2021.

2. Accordingly, the Commission, 'admitted' the petition and directed the issuance of notice to the Respondents. The Commission also directed the Respondents to file their replies by **13.10.2025**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **27.10.2025**.

3. The Petition shall be listed for hearing on **13.11.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

